

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/3190/2024 In C.P. (IB)/915(MB)2022

IN THE MATTER OF

Asrec (India) Limited

... Petitioner

Vs

Sai Akshar Graphics Private Limited

...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Manoj Mishra (PH)

ORDER

IA 3190/2024 – The prayer in the present application is for withdrawing the CP/915/2022, in view of the settlement having been arrived at between the parties and the same having been approved by the CoC in its 11th meeting held on 24.06.2024. CoC has also approved withdrawal of IA 4449/2023 seeking liquidation which was reserved for orders vide order dated 16.01.2024. Allowed as prayed for. In view of the above, CP/915/2022 and IA 4449/2023 are **disposed of** as having been **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/